

ITEM NO.64

COURT NO.1

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C).....CC No(s).
18554/2014

(Arising out of impugned final judgment and order dated 25/04/2014
in CA No. 15883/2013,25/04/2014 in FA No. 2316/2010 passed by the
High Court Of Bombay at Aurangabad)

LAXMAN

Petitioner(s)

VERSUS

MAHARASHTRA INDUSTRIAL DEV. CORP. AND ORS

Respondent(s)

(with appln. (s) for c/delay in filing SLP and office report)

WITH S.L.P.(C)...CC No. 19977-19978/2014

(with appln. (s) for c/delay in filing SLP and Office Report)

Date : 28/11/2014 These petitions were called on for hearing
today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE N.V. RAMANA

For Petitioner(s) Mr.Ajay G.Majithia, Adv.
Mr. Shekhar Kumar,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Notice.

Tag with SLP(C)....CC Nos.17617-17625/2014.

(G.V.Ramana)
Court Master

(Vinod Kulvi)
Asstt.Registrar